

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.50 of 2019

Sanjay Kumar

... ..Petitioner

-Versus-

The State of Jharkhand & Ors.

... ..Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Shivam Utkarsh Sahay, Advocate.

For the Opp. Parties : Mr. Suresh Kumar, SC (L&C)-II.

06/ 11.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of learned counsel for the opposite parties, by way of last indulgence, put-up this after three weeks.

(Dr. S.N. Pathak, J.)

Kunal/